

SUPREME COURT OF INDIA
(Supreme Court Legal Services Committee)

No.SCLSC/AC Panel/2010-11
New Delhi, Dated the 24th August, 2009

NOTICE

Since the period of the existing common panels of Amicus Curiae consisting of 12 Senior Advocates and 161 Advocates-on-Record maintained for use by the SCLSC and the Supreme Court Registry is to expire on 31.12.2009, steps are being taken to form fresh panel for a period of 2 years w.e.f 1.1.2010.

Hence, it is hereby notified that all the Senior Advocates and Advocates-on-Record except those who are already in the existing common panels for appointment as Amicus Curiae by the Supreme Court Registry and the SCLSC, are requested to furnish to the undersigned on or before 31st October, 2009, their consent in Forms appended to this Notice 'A' and 'B', or 'A' & 'C', as the case may be, for being considered for inclusion of their names in the panels for appointment as Amicus Curiae, for the period from 1.1.2010 to 31.12.2011.

It is clarified that those Senior Advocates and Advocates-on-Record who are already in the existing panel need not send their consent again, as their names will be considered for inclusion in the panel along with those whose consent may be received in pursuance of this Notice. However, those Senior Advocates and Advocates-on-Record who are already in the existing panels and who wish to get their names deleted from the panel may send their request to the undersigned.

(Nirja Bhatia)
Secretary, SCLSC

FROM 'A'

CONSENT

I, _____ [Senior Advocate/Advocate-on-Record (for Registry and SCLSC)/ Non-Advocate-on-Record (for Registry only),] am willing for inclusion of my name in the existing panel of Advocates for being appointed as Amicus Curiae by the Supreme Court Registry and /or by Supreme Court Legal Services Committee, as the case may be.

I confirm that my address and contact numbers are as under:-

ADDRESS:

TELEPHONE NOS:

SIGNATURE OF ADVOCATE

FORM 'B'

(For Senior Advocates)

(To be enclosed along with Form -A for empanelment
in the Existing Common Panel of Senior Advocate)

1. NAME :
2. DATE OF ENROLMENT AS ADVOCATE :
3. NAME OF BAR COUNCIL WHERE ENROLLED. :
4. DATE OF ENROLMENT AS MEMBER OF SUPREME COURT BAR ASSOCIATION :
5. DATE OF DESIGNATION AS SENIOR ADVOCATE :
6. PERIOD FOR WHICH APPEARED AS AMICUS CURIAE/PANEL SENIOR ADVOCATE BEFORE THIS COURT :
7. LANGUAGES KNOWN :
8. ADDRESS OF CONTACT WITH TELEPHONE NUMBERS(S)
9. NAME/ADDRESS OF THE AUTHORISED PERSON TO WHOM COMMUNICATION CAN BE DELIVERED :

SIGNATURE OF ADVOCATE

FORM 'C'

(For Advocates- on Record)

(To be enclosed along with Form -A for empanelment
in the Existing Common Panel of Advocate-on-Record)

1. NAME :
2. DATE OF ENROLMENT AS ADVOCATE :
3. NAME OF BAR COUNCIL WHERE ENROLLED :
4. DATE OF ENROLMENT AS MEMBER OF SUPREME COURT BAR ASSOCIATION :
5. DATE OF BECOMING ADVOCATE-ON-RECORD :
6. PERIOD FOR WHICH APPEARED AS AMICUS CURIAE/PANEL ADVOCATE BEFORE THIS COURT :
7. LANGUAGES KNOWN :
8. ADDRESS OF CONTACT WITH TELEPHONE NUMBER(S) :
9. NAME/ADDRESS OF THE AUTHORISED PERSON TO WHOM COMMUNICATION CAN BE DELIVERED :

SIGNATURE OF ADVOCATE